

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.14/85
DATED 29.11.2018

Please Note

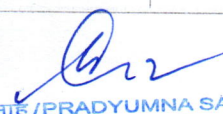
- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No. 14/85 dated 29.11.2018 of Norms Committee-VI for the year 2018-19 was held on 06.12.2018 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
2	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
3	Shri S.Kipgen, Deputy DGFT	DGFT
4	Shri PradyumnaSahu, FTDO	DGFT

1	Case No.:8/28/85-ALC3/2010	Party Name:GOLDEN TOBACCO LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	

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Decision : NC considered the case as per agenda and noted that the AA of the firm had been rejected by the Committee in M.No.6/85 dated 24.05.2012. The Committee therefore, decided to update the status in the DGFT website/records.

RA may take suitable consequential action accordingly.

Case No.: 1/44/85-ALC3/2010	Party Name:THE CAMPCO LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00184/AM11/	RLA File :07/24/040/00504/AM11/	Lic.No/Date:0710078031 14.03.2011	
Decision : NC considered the case as per agenda and observed that the firm has made the export product which contains 102 MT of Cocoa Powder. Accordingly, the Committee decided to ratify the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;			
Export Item			
2	Jago Instant Drinking Chocolate Powder containing 102 MT of Cocoa Powder	510 MT	
Import Item			
	Cocoa Powder	102 MT	
The grade and quality of imported Cocoa Powder should match with the item exported. Other regulations of HBP/HTP 2015-20 like Value Additions and Pre-import conditions should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.: 16/13/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00075/AM12/	RLA File :03/94/040/00221/AM12/	Lic.No/Date:0310636348 15.06.2011	
3	Decision : NC considered the case as per agenda and noted that the AA of the firm had been approved by the Committee in M.No.5/85 dated 31.10.2017. The Committee therefore, decided to update the status in the DGFT website/records.		
RA may take suitable consequential action accordingly.			

Case No.: 1/28/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
4	HQ File :01/85/050/00157/AM12/	RLA File :33/24/040/00009/AM12/	Lic.No/Date:3310019546 25.08.2011
Decision : NC considered the case as per agenda and noted that in the minutes of M.No.15/85 dated 30.08.2012 it was mentioned that on the request of the firm, RA, Panipat had cancelled the said advance authorisation of the firm since the port was			

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wrongly mentioned by the firm. The Committee therefore, decided to update the status in the DGFT website/records.

RA may take suitable consequential action accordingly.

Case No.:5/21/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Transferred
HQ File :01/85/050/00107/AM12/	RLA File :02/24/040/00099/AM12/	Lic.No/Date:0210165324 06.09.2011	

5 **Decision** : NC considered the case as per agenda and noted that in the minutes of M.No.3/85 dated 02.08.2012 it has been mentioned that the case had been transferred to NC-5 on the basis of the suggestion given by the Textile Commissioner. The Committee therefore, decided to update the status in the DGFT website/records.

RA may take suitable consequential action accordingly.

Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	

6 **Decision** : NC considered the case as per agenda and noted that the AA of the firm had been approved by the Committee in M.No.17/85 dated 15.11.2013. The Committee therefore, decided to update the status in the DGFT website/records.

RA may take suitable consequential action accordingly.

Case No.:15/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00117/AM12/	RLA File :03/95/040/00511/AM12/	Lic.No/Date:0310657618 03.10.2011	

7 **Decision** : NC considered the case as per agenda and noted that the AA of the firm had been Rejected by the Committee in M.No.22/85 dated 18.10.2012. The Committee therefore, decided to update the status in the DGFT website/records.

RA may take suitable consequential action accordingly.

Case No.:2/30/85-ALC3/2011	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00175/AM12/	RLA File :09/24/040/00212/AM12/	Lic.No/Date:0910049438 21.10.2011	

8 **Decision** : NC considered the case as per agenda and noted that the AA of the firm had been Rejected by the Committee in M.No.21/85 dated 11.10.2012. The Committee therefore, decided to update the status in the DGFT website/records.

RA may take suitable consequential action accordingly.

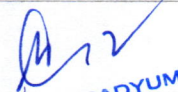
9	Case No.:1/3/85-ALC3/2013	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00001/AM14/	RLA File :34/24/040/00197/AM12/	Lic.No/Date:3410032720 27.12.2011	
	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA as per packaging policy. RA may take suitable consequential action accordingly.			

10	Case No.:9/31/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
	HQ File :01/85/050/00185/AM12/	RLA File :34/24/040/00212/AM12/	Lic.No/Date:3410032792 02.01.2012	
	Decision : NC considered the case as per agenda and noted that the AA of the firm had been Rejected by the Committee in M.No.24/85 dated 1.11.2012. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

11	Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	
	Decision : NC considered the case as per agenda and noted that the AA of the firm had been approved by the Committee in M.No.13/85 dated 19.09.2013. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

12	Case No.:5/31/85-ALC3/2011	Party Name:M& B ENGINEERING LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:10.01.2019
	Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 10.01.2019.			

13	Case No.:13/36/85-ALC3/2011	Party Name: ARISTO TEXCON PVT.LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
	HQ File	RLA File	Lic.No/Date:0210173744	


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:01/85/050/00216/AM12/	:02/24/040/00204/AM12/	08.02.2012	
Decision : NC considered the case as per agenda and noted that in the minutes of M.No.36/85 dated 22.03.2012 the Committee had taken note that the AA of the firm had been cancelled by RA, Kolkata vide their letter No. ALS- G/02/24/040/0024/AM12/95 dated 12.06.2012. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

Case No.: 6/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00064/AM13/	RLA File :09/24/040/00572/AM12/	Lic.No/Date:0910051781 16.03.2012	
14	Decision : NC considered the case as per agenda and by taking note from the decision mentioned in minutes of the M. No. 18/85 dated 20.09.2012 and observed that AA has been returned to RA for cancellation. Committee decided to update this status in DGFT website/records. RA may take suitable consequential action accordingly.		

Case No.: 1/1/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00184/AM13/	RLA File :02/24/040/00006/AM13/	Lic.No/Date:0210176467 11.04.2012	Defer Date:10.01.2019
15	Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Kolkata to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 10.01.2019.		

Case No.: 15/14/85-ALC3/2012	Party Name:K.R. SEAFOODS,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00104/AM13/	RLA File :24/24/040/00003/AM13/	Lic.No/Date:2410036413 24.05.2012	
16	Decision : NC considered the case as per agenda and observed that in minutes of M.No.14/85 dated 23.08.2012 it has been mentioned that the firm has already surrendered the AA to RA, Rajkot. Taking cognizance to the said minutes NC decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.		

Case No.: 5/20/85-ALC3/2012	Party Name:GLOBALGOURMET PVT LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
17	HQ File	RLA File	Lic.No/Date:3410034795

:01/85/050/00121/AM13/	:34/24/040/00122/AM13/	06.08.2012	
Decision : NC considered the case as per agenda and observed that in M.No.8/85 dated 11.07.2013 the case had been approved. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

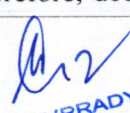
Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	
18 Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 09.07.2015 the case had been approved. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	
19 Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 09.07.2015 the case had been approved. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

Case No.:5/3/85-ALC3/2013	Party Name:KRISTAL SPIRITZ	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00005/AM14/	RLA File :03/94/040/00896/AM13/	Lic.No/Date:0310721989 24.01.2013	
20 Decision : NC considered the case as per agenda and ratified that norms of the AA in the following manners; i) Items at S.No.8,9, 10, 18, 19,20, 26 & 32 being flavours are not allowed. ii) Rest of the items are allowed as per packaging policy. RA may take suitable consequential action accordingly.			

Case No.:7/3/85-ALC3/2013	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
21 HQ File :01/85/050/00007/AM14/	RLA File :02/24/040/00198/AM13/	Lic.No/Date:0210188062 26.03.2013	
Decision : NC considered the case as per agenda and observed that in M.No.8/85 dated 11.07.2013 the case had been approved. The Committee therefore, decided to update the			

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status in the DGFT website/records. RA may take suitable consequential action accordingly.

Case No.:13/5/85-ALC3/2013	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:14/85- ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00034/AM14/	RLA File :04/24/040/00013/AM14/	Lic.No/Date:0410145202 16.04.2013	
22 Decision : NC considered the case as per agenda and observed that in M.No.16/85 dated 31.10.2013 a decision had been taken to referred back the AA to RA for revision as per SION. The Committee therefore, decided to update the status in the DGFT website/records.			
RA may take suitable consequential action accordingly.			

Case No.:7/7/85-ALC3/2013	Party Name:LITTLE BEE IMPEX	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00044/AM14/	RLA File :30/21/040/00010/AM14/	Lic.No/Date:3010094039 22.05.2013	
23 Decision : NC considered the case as per agenda and observed that in M.No.7/85 dated 27.06.2013 the case had been approved as per packaging policy. The Committee therefore, decided to update the status in the DGFT website/records.			
RA may take suitable consequential action accordingly.			

Case No.:1/16/85-ALC3/2013	Party Name:STAR VET CHEM PVT LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00100/AM14/	RLA File :32/24/040/00004/AM14/	Lic.No/Date:3210064990 11.07.2013	
24 Decision : NC considered the case as per agenda and observed that the firm has surrendered the license. NC therefore, decided to reject the case. RA to take consequential action in case firm has not surrendered the AA.			

Case No.:3/16/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:14/85- ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00102/AM14/	RLA File :32/21/040/00068/AM14/	Lic.No/Date:3210065197 24.07.2013	
25 Decision : NC considered the case as per agenda and observed that the RA was requested to cancel the AA. NC therefore, decided to reject the case. RA to take consequential action in case AA has not been surrendered/cancelled.			
RA may take suitable consequential action accordingly.			

26 Case No.:4/14/85-ALC3/2013	Party Name:SYMEGA	Meet No/Date:14/85-	Rejected
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	SAVOURY TECHNOLOGY LIMITED	ALC3/2018 29.11.2018	
HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	
Decision : NC considered the case as per agenda and observed that the firm had closed the AA by paying the Customs duty (Decision M.No.18/85 dated 18.02.2016). The Committee therefore, decided to update the status in the DGFT website/records RA may take suitable consequential action accordingly.			

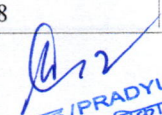
Case No.:2/13/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00076/AM14/	RLA File :32/24/040/00002/AM14/	Lic.No/Date:3210066253 20.08.2013	Date:29.11.2018
27	Decision : NC considered the case as per agenda and observed that the RA was requested to cancel the AA. NC therefore, decided to reject the case. RA to take consequential action in case AA has not been surrendered/ cancelled. RA may take suitable consequential action accordingly.		

Case No.:4/13/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00078/AM14/	RLA File :32/21/040/00077/AM14/	Lic.No/Date:3210066260 20.08.2013	
28	Decision : NC considered the case as per agenda and ratified that norms of the AA in the following manners; i) Item at S.No.1 is not allowed. ii) Rest of the items are allowed as per packaging policy. RA may take suitable consequential action accordingly.		

Case No.:6/14/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00090/AM14/	RLA File :32/21/040/00071/AM14/	Lic.No/Date:3210066373 22.08.2013	
29	Decision : NC considered the case as per agenda and ratified that norms of the AA in the following manners; i) Item at S.No.1 is not allowed. ii) Rest of the items are allowed as per packaging policy. RA may take suitable consequential action accordingly.		

30	Case No.:4/12/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:14/85-ALC3/2018	Status:Deferred
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		29.11.2018	
HQ File :01/85/050/00074/AM14/	RLA File :07/24/040/00163/AM14/	Lic.No/Date:0710097829 28.08.2013	Defer Date:10.01.2019
Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Bengaluru to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.			
The case stands deferred to 10.01.2019.			

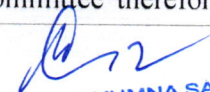
Case No.: 8/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00111/AM14/	RLA File :31/83/040/00107/AM14/	Lic.No/Date:3110060430 25.09.2013	
31	Decision : NC considered the case as per agenda and observed that in M.No.7/85 dated 11.08.2016 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records.		
RA may take suitable consequential action accordingly.			

Case No.: 9/17/85-ALC3/2013	Party Name:IMSOFR MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00112/AM14/	RLA File :31/83/040/00108/AM14/	Lic.No/Date:3110060429 25.09.2013	
32	Decision : NC considered the case as per agenda and observed that in M.No.7/85 dated 11.08.2016 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records.		
RA may take suitable consequential action accordingly.			

Case No.:2/16/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:14/85- ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00101/AM14/	RLA File :32/24/040/00014/AM14/	Lic.No/Date:3210068302 09.10.2013	
33	Decision : NC considered the case as per agenda and observed that the RA was requested to cancel the AA. NC therefore, decided to reject the case. RA to take consequential action in case AA has not been surrendered/ cancelled.		

Case No.:1/21/85-ALC3/2013	Party Name:ELITE GREEN PVT. LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00132/AM14/	RLA File :08/24/040/00323/AM14/	Lic.No/Date:0810125777 18.10.2013	
34	Decision : NC considered the case as per agenda and observed that the case had been rejected b NC in M. No.11/85 dated 08.10.2015. The Committee therefore, decided to		

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update the status in the DGFT website/records.

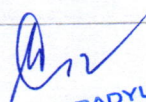
RA may take suitable consequential action accordingly.

Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:10.01.2019
35 Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Pune to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 10.01.2019.			

Case No.:4/21/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00135/AM14/	RLA File :03/94/040/00766/AM14/	Lic.No/Date:0310761844 13.12.2013	
36 Decision : NC considered the case as per agenda and observed that in M.No.8/85 dated 16.09.2016 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

Case No.:6/24/85-ALC3/2013	Party Name: THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:10.01.2019
37 Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request CLA, Delhi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 10.01.2019.			

Case No.:2/22/85-ALC3/2013	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00144/AM14/	RLA File :09/24/040/00518/AM14/	Lic.No/Date:0910059005 22.01.2014	
38 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net" basis. The origin, grade and quality of import items should match with the items exported. RA may take suitable consequential action accordingly.			


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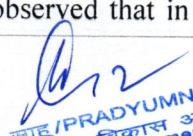
39	Case No.:1/23/85-ALC3/2013	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00145/AM14/	RLA File :09/24/040/00532/AM14/	Lic.No/Date:0910059031 24.01.2014	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net" basis. The origin, grade and quality of import items should match with the items exported. RA may take suitable consequential action accordingly.				

40	Case No.:7/26/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00168/AM14/	RLA File :10/24/040/00065/AM14/	Lic.No/Date:1010056650 27.01.2014	
Decision : NC considered the case as per agenda and observed that in M.No.17/85 dated 26.12.2014 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.				

41	Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Rejected
	HQ File :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	
Decision : NC considered the case as per agenda and observed that the AA had been surrendered by the firm . NC therefore, decided to reject the case. RA may take suitable consequential action in case AA has not been surrendered/cancelled.				

42	Case No.:5/26/85- ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00166/AM14/	RLA File :03/94/040/00929/AM14/	Lic.No/Date:0310769732 07.02.2014	Defer Date:10.01.2019
Decision : NC considered the case as per agenda and decided to defer the case in order to consider it alongwith other pending licenses of the firm. The case stands deferred to 10.01.2019.				

43	Case No.:14/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00175/AM14/	RLA File :03/94/040/00928/AM14/	Lic.No/Date:0310769725 07.02.2014	
Decision : NC considered the case as per agenda and observed that in M.No.4/85 dated				


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19.05.2016 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records.

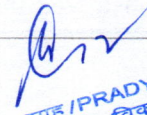
RA may take suitable consequential action accordingly.

44	Case No.: 4/26/85-ALC3/2013	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
	HQ File :01/85/050/00165/AM14/	RLA File :03/94/040/00866/AM14/	Lic.No/Date:0310769702 07.02.2014	
Decision : NC considered the case as per agenda and observed that import item is fish lipid oil, which is not permissible under Para 4.7 of HBP, 2009-14 . NC therefore, decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the license. RA may take suitable consequential action accordingly.				

45	Case No.: 7/2/85-ALC3/2014	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00011/AM15/	RLA File :03/94/040/00996/AM14/	Lic.No/Date:0310770163 11.02.2014	
Decision : NC considered the case as per agenda and observed that in M.No.19/85 dated 30.01.2015 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.				

46	Case No.: 8/2/85-ALC3/2014	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00012/AM15/	RLA File :03/94/040/00977/AM14/	Lic.No/Date:0310770235 11.02.2014	
Decision : NC considered the case as per agenda and observed that in M.No.19/85 dated 30.01.2015 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.				

47	Case No.: 2/25/85-ALC3/2013	Party Name:K.L.F. NIRMAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
	HQ File :01/85/050/00161/AM14/	RLA File :10/24/040/00012/AM14/	Lic.No/Date:1010057220 05.03.2014	
Decision : NC considered the case as per agenda and observed that import item Sesame Seed is not permitted under Para 4.7 (a)(i) of HBP 2009-14 . NC therefore, decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the license.				


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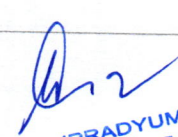
RA may take suitable consequential action accordingly.

48	Case No.:9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00045/AM15/	RLA File :09/24/040/00646/AM14/	Lic.No/Date:0910059870 25.04.2014	Defer Date:10.01.2019
Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Hyderabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 10.01.2019.				

49	Case No.:17/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00053/AM15/	RLA File :31/83/040/00016/AM15/	Lic.No/Date:3110063679 28.04.2014	
Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 31.10.2017 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.				

50	Case No.:15/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00051/AM15/	RLA File :31/83/040/00030/AM15/	Lic.No/Date:3110063934 09.05.2014	
Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 31.10.2017 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.				

51	Case No.:1/4/85-ALC3/2014	Party Name:GILLETTE INDIA LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00028/AM15/	RLA File :04/24/040/00029/AM15/	Lic.No/Date:0410158033 20.05.2014	
Decision : NC considered the case as per agenda and ratified that norms of the AA in the following manners; i) Item at S.No.1 on Net to Net basis . ii) Rest of the items are allowed as per packaging policy. RA may take suitable consequential action accordingly.				


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Case No.:1/20/85-ALC3/2014	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00160/AM15/	RLA File :07/21/040/00046/AM15/	Lic.No/Date:0710104291 21.05.2014	Defer Date: 10.01.2019
52 Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application.The Committee therefore, decided to request RA, Bengaluru to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 10.01.2019.			

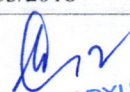
Case No.:8/6/85-ALC3/2014	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00036/AM15/	RLA File :08/24/040/00050/AM15/	Lic.No/Date:0810132269 10.06.2014	
53 Decision :NC considered the case as per agenda and noted that the AA had been issued to the firm on “ Repeat Basis” under para 4.7.1 of HBP (Taking clue from norms fixed by ALC in M.No. 24/85-ALC3/2013 dated 27.02.2014). NC observed that the Committee has nothing to do with the norms fixation on the subject AA and direct the RA, Ahmedabad to take further action in accordance to FTP/HBP 2009-14. RA may take suitable consequential action accordingly.			

Case No.:7/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00085/AM15/	RLA File :31/83/040/00080/AM15/	Lic.No/Date:3110064524 03.07.2014	
54 Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 31.10.2017 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

Case No.:8/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00086/AM15/	RLA File :31/83/040/00079/AM15/	Lic.No/Date:3110064525 03.07.2014	
55 Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 31.10.2017 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

56 Case No.:4/15/85-ALC3/2014	Party Name:FERNANDES BROTHERS	Meet No/Date:14/85-ALC3/2018	Rejected
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		29.11.2018	
HQ File :01/85/050/00109/AM15/	RLA File :07/24/040/00159/AM15/	Lic.No/Date:0710106184 25.07.2014	
Decision : NC considered the case as per agenda and noted that the AA has been issued under para 4.7 of HBP, 2009-14 for items which is under chapter 8 having customs duty more than 30%. The Committee therefore decided to reject the case as import of all types of fruits/vegetables having Customs duty more than 30% classified under chapter 7&8 of ITC(HS) is not admissible and directed the company to pay applicable duty with interest for regularisation of the license.			
RA may take suitable consequential action accordingly.			

Case No.:33/17/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00153/AM15/	RLA File :03/95/040/00424/AM15/	Lic.No/Date:0310789625 24.09.2014	
57	Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 09.07.2015 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records.		
	RA may take suitable consequential action accordingly.		

Case No.: 10/17/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00130/AM15/	RLA File :31/83/040/00156/AM15/	Lic.No/Date:3110064959 09.10.2014	

58

Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 31.10.2017 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records.

RA may take suitable consequential action accordingly.

Case No.:12/17/85-ALC3/2014	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00132/AM15/	RLA File :10/24/040/00071/AM15/	Lic.No/Date:1010058862 31.10.2014	Defer Date: 10.01.2019

59 **Decision** : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA, Kochi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 10.01.2019.

60	Case No.:34/17/85-ALC3/2014	Party Name: NESTLE INDIA LTD	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status: Deferred
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HQ File :01/85/050/00154/AM15/	RLA File :05/24/040/00372/AM15/	Lic.No/Date:0510392092 20.11.2014	Defer Date: 10.01.2019
Decision : NC considered the case as per agenda and noted that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request CLA, Delhi to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 10.01.2019.			

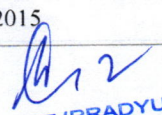
Case No.:21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014	Defer Date: 10.01.2019
61	Decision : NC considered the case as per agenda and noted that in M.No.09/85 dated 30.08.2018, it has been decided to call the firm for PH to explain the Committee about the manufacturing process, wastage generated etc. The Committee decided to call the firm for PH on 10.01.2019. The case stands deferred to 10.01.2019.		

Case No.:4/19/85-ALC3/2014	Party Name: SRI SUDHA SESAMUM AGRO FOODS & EXPORTS PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00159/AM15/	RLA File :26/21/040/00016/AM15/	Lic. No/Date:2610012702 24.12.2014	
62	Decision : NC considered the case as per agenda and observed that import item Raw sesame Seed is not permitted under Para 4.7 (a)(i) of HBP 2009-14 . NC therefore, decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the license. RA may take suitable consequential action accordingly.		

Case No.:5/22/85-ALC3/2014	Party Name:NUTRI FLAVOURS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00165/AM15/	RLA File :04/24/040/00249/AM15/	Lic.No/Date:0410159954 01.01.2015	
63	Decision : NC considered the case as per agenda and observed that in M.No.4/85 dated 19.05.2016 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.		

Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
64	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015 Defer Date: 10.01.2019

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Decision : NC considered the case as per agenda and observed that the firm has been called for PH for this AA alongwith other three AAs and directed to appear before the Committee on 13.12.2018. The Committee decided to shift this AA from the present meeting and attach with the agenda along with other AAs of the firm for which PH has been granted.

The case stands deferred to 10.01.2019.

Case No.: 11/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00010/AM16/	RLA File :31/83/040/00238/AM15/	Lic.No/Date:3110065266 11.02.2015	
65 Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 31.10.2017 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

Case No.: 12/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00011/AM16/	RLA File :31/83/040/00239/AM15/	Lic.No/Date:3110065265 11.02.2015	
66 Decision : NC considered the case as per agenda and observed that in M.No.5/85 dated 31.10.2017 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records. RA may take suitable consequential action accordingly.			

Case No.: 7/3/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00021/AM16/	RLA File :10/24/040/00126/AM15/	Lic.No/Date:1010059048 04.03.2015	Defer Date: 10.01.2019
67 Decision : NC considered the case as per agenda observed that the AA has been issued to the firm in terms of Policy Circular No.5 dated 14.08.2013. The Committee therefore, decided to examine the case in terms of the above mentioned circular and deferred the case till next date of the meeting, i.e. 10.01.2019.			

Case No.: 9/3/85-ALC3/2015	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00023/AM16/	RLA File :02/24/040/00207/AM15/	Lic.No/Date:0210205647 17.03.2015	
68 Decision : NC considered the case as per agenda and observed that in M.No.6/85 dated 23.07.2015 the case had been approved by the Committee. The Committee therefore, decided to update the status in the DGFT website/records.			

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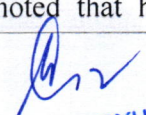
RA may take suitable consequential action accordingly.

Case No.: 7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status: Deferred
HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Defer Date: 10.01.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority (Tech.2).			
69 i) Composition of each of the export products approved by the designated Authority ii) Export obligation may be shown in terms of Nos. of Tablets/Capsules. iii) Where ever import item is extract, COA from the foreign supplier showing content of active ingredient and detailed working for arriving at the import quantity and wastage claimed there in may be furnished.			
The case stands deferred to 10.01.2019.			

Case No.: 34/14/85-ALC3/2018	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status: Deferred
HQ File :01/85/050/00153/AM19/	RLA File :10/24/040/00012/AM17/	Lic.No/Date:1010059475 11.05.2016	Defer Date: 10.01.2019
70 Decision : NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, CFTRI for examination and furnishing comments for fixation of I/O Norms. The case stands deferred to 10.01.2019.			

Case No.: 24/14/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status: Deferred
HQ File :01/85/050/00143/AM19/	RLA File :02/24/040/00092/AM17/	Lic.No/Date:0210207064 04.10.2016	Defer Date: 10.01.2019
71 Decision : NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms. The case stands deferred to 10.01.2019.			

Case No.: 3/14/85-ALC3/2018	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status: Deferred
HQ File :01/85/050/00122/AM19/	RLA File :03/95/040/00972/AM17/	Lic.No/Date:0310811833 15.03.2017	Defer Date: 10.01.2019
72 Decision : NC considered the case as per agenda and noted that hard copy of the			


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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

application has not been received from RA, Mumbai. NC decided to request RA forward the hard copy of the application for examination by the Technical Authority.

The case stands deferred to 10.01.2019.

Case No.:32/14/85-ALC3/2018	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00151/AM19/	RLA File :10/24/040/00036/AM18/	Lic.No/Date:1010059825 01.11.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, i.e., Tech.2, allowing the following inputs;			
73			
Export Items			
Chlorophyll Extract Isolate (Chlorophyll Min. 80%)		2.250 MT	
Import Item			
Concentrated Extract of Alfalfa chlorophyll 2-2.5 %		150.00 MT	
RA may take suitable consequential action accordingly.			

Case No.:2/14/85-ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00121/AM19/	RLA File :04/24/040/00240/AM18/	Lic.No/Date:0410164055 08.03.2018	Defer Date: 10.01.2019
74			
Decision : NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms.			
The case stands deferred to 10.01.2019.			

Case No.:22/14/85-ALC3/2018	Party Name:VIJAYAKRISHNASPICES PVT. LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Rejected
HQ File :01/85/050/00141/AM19/	RLA File :09/24/040/00090/AM19/	Lic.No/Date:0910066317 11.06.2018	
75			
Decision : NC considered the case as per agenda and noted that the import item i.e., Paprika Chopped Chilly is having Customs Duty more than 30%. As such, the import item falls under ineligible categories of items on self declaration basis as per Para 4.11(a)(iii) of FTP, 2015-20. The Committee therefore, decided to reject the case with direction to firm to pay applicable Customs Duty with interest thereon for regularisation of the case.			
RA may take suitable consequential action accordingly.			

76	Case No.:1/14/85-ALC3/2018	Party Name:ARJAN IMPEX	Meet No/Date:14/85-	Approved
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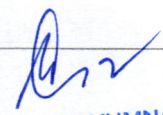
	PVT.LTD.	ALC3/2018 29.11.2018	
HQ File :01/85/050/00120/AM19/	RLA File :05/23/040/00157/AM19/	Lic.No/Date:0510407048 03.07.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs;			
Export Item			
Cushions outer cover polyester/cotton filling 100% polyester staple fibre		As applied for	
Import Item			
Polyester Staple Fibre		1.01 Kg/Kg content of Polyester staple fibre in export item.	
RA may take suitable consequential action accordingly.			

Case No.: 4/14/85-ALC3/2018	Party Name:APEEJA Y TEA LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status: Deferred
HQ File :01/85/050/00123/AM19/	RLA File :02/24/040/00052/AM19/	Lic.No/Date:0210208546 06.07.2018	Defer Date: 10.01.2019
77 Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received from RA, Kolkata. NC decided to request RA to forward the hard copy of the application for examination by the Technical Authority.			
The case stands deferred to 10.01.2019.			

Case No.: 30/14/85-ALC3/2018	Party Name:SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status: Deferred
HQ File :01/85/050/00149/AM19/	RLA File :02/24/040/00055/AM19/	Lic.No/Date:0210208632 09.08.2018	Defer Date: 10.01.2019
78 Decision : NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms.			
The case stands deferred to 10.01.2019.			

Case No.: 5/14/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00124/AM19/	RLA File :03/95/040/00426/AM19/	Lic.No/Date:0310822963 09.08.2018	
79 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Repeat Basis" as decided in terms of norms fixed in a similar case of AA No.0310820158 dated 27.03.2018 (M.No. 10/85 dated 13.09.2018) of the firm.			
RA may take suitable consequential action accordingly.			

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80	Case No.:7/14/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00126/AM19/	RLA File :03/95/040/00425/AM19/	Lic.No/Date:0310822961 09.08.2018	
Decision : NC considered the case as per agenda and observed that AA has been issued on " Repeat Basis " as informed by RA, Mumbai vide letter No. 03/95/040/426/AM19/560 dated 10.08.2018. RA may take suitable consequential action accordingly.				

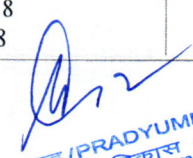
81	Case No.:26/14/85-ALC3/2018	Party Name:SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status: Deferred
	HQ File :01/85/050/00145/AM19/	RLA File :02/24/040/00056/AM19/	Lic.No/Date:0210208642 13.08.2018	Defer Date: 10.01.2019
Decision : NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms. The case stands deferred to 10.01.2019.				

82	Case No.:11/14/85-ALC3/2018	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00130/AM19/	RLA File :03/94/040/00406/AM19/	Lic.No/Date:0310823184 21.08.2018	
Decision : NC considered the case as per agenda and observed that AA has been issued on " Repeat Basis " as informed by RA, Mumbai vide letter No. 03/94/040/00406/AM19 dated 21.08.2018. RA may take suitable consequential action accordingly.				

83	Case No.:6/14/85- ALC3/2018	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00125/AM19/	RLA File :03/94/040/00447/AM19/	Lic.No/Date:0310823277 24.08.2018	Defer Date: 10.01.2019
Decision : NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms. The case stands deferred to 10.01.2019.				

84	Case No.:13/14/85- ALC3/2018	Party Name:SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
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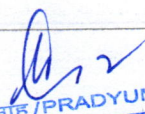
HQ File :01/85/050/00132/AM19/	RLA File :03/95/040/00452/AM19/	Lic.No/Date:0310823256 24.08.2018	Defer Date: 10.01.2019
Decision :NC considered the case as per agenda and observed that the firm is doing only Sterilization of the imported duty free Spice. Committee therefore decided that the firm may give the details of 'Sterilisation' equipment installed/available with them for this purpose. The case stands deferred to 10.01.2019.			

Case No.: 33/14/85-ALC3/2018	Party Name:A.V.THOMAS& CO. LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00152/AM19/	RLA File :10/24/040/00037/AM19/	Lic.No/Date:1010060020 28.08.2018	
85	Decision :NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net" basis with the condition that quality, grade and origin of the export/import item should match. RA may take suitable consequential action accordingly.		

Case No.: 21/14/85-ALC3/2018	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00140/AM19/	RLA File :05/23/040/00194/AM19/	Lic.No/Date:0510407630 28.08.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the recommendation of Technical Authority, i.e., Tech.2, allowing the following inputs:			
86			
Export Item			
Unarzneiliche Globule (Non Medicated)		41400 KG	
Import Item			
1. Beet Sugar		42228KG	
2. Paper Bag		As per packing policy	
RA may take suitable consequential action accordingly.			

Case No.: 28/14/85- ALC3/2018	Party Name:GEO FRESH NUTRACEUTICALS	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00147/AM19/	RLA File :08/24/040/00181/AM19/	Lic.No/Date:0810143347 28.08.2018	Defer Date: 10.01.2019
87	Decision :NC considered the case as per agenda and observed that import item indicated as Crude Glycerine where as the import is for USP grade 99.5%. Hence the Committee decided to seek the following information from the firm as per recommendation of the Technical Authority, i.e., Tech.2; i) CoA of import/export item		

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- ii) Bill of Entry if import have been made
- iii) Copy of the Drug manufacturing License for the export item.

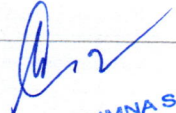
The case stands deferred to 10.01.2019.

Case No.:9/14/85-ALC3/2018	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00128/AM19/	RLA File :03/94/040/00493/AM19/	Lic.No/Date:0310823446 30.08.2018	Defer Date: 10.01.2019
88 Decision :NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.2 for examination and furnishing comments for fixation of I/O Norms.			
The case stands deferred to 10.01.2019.			

Case No.:29/14/85-ALC3/2018	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date:0410164634 03.09.2018	Defer Date: 10.01.2019
89 Decision :NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, MoFPI for examination and furnishing comments for fixation of I/O Norms.			
The case stands deferred to 10.01.2019.			

Case No.:27/14/85-ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00146/AM19/	RLA File :04/24/040/00117/AM19/	Lic.No/Date:0410164640 04.09.2018	Defer Date: 10.01.2019
90 Decision :NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms.			
The case stands deferred to 10.01.2019.			

Case No.:23/14/85-ALC3/2018	Party Name:COUNTERTOPS AND CABINETS (INDIA) PVT LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00142/AM19/	RLA File :13/24/040/00097/AM19/	Lic.No/Date:1310049058 06.09.2018	
91 Decision :NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the recommendation of Technical Authority, i.e., Tech.1, allowing the following inputs:			
Export Item			


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Plywood furniture like office table, bathroom vanity table, bed head board, bed side tables & wall panels content of Plywood 86240 Sq.ft and PVC tape 71680 Mtr.)	2800 Number
Import Item	
1. Plywood with paper pasted	90552 Sq. ft.
2. PVC Tape for Furniture Edge of Rel.width.	73114 Meter
Thickness & grade of Paper Pasted Plywood should match in import/export.	
RA may take suitable consequential action accordingly.	

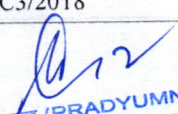
Case No.:19/14/85-ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00138/AM19/	RLA File :03/95/040/00567/AM19/	Lic.No/Date:0310823607 06.09.2018	
92 Decision :NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net" basis with the condition that the relevant shape /size of the glass bottle in export/import item should match.			
RA may take suitable consequential action accordingly.			

Case No.:15/14/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00134/AM19/	RLA File :03/94/040/00532/AM19/	Lic.No/Date:0310823800 17.09.2018	
93 Decision :NC considered the case as per agenda and observed that AA has been issued on "Repeat basis" as informed by RA, Mumbai vide letter No. 03/94/40/532/AM19 dated 17.09.2018 .			
RA may take suitable consequential action accordingly.			

Case No.:16/14/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00135/AM19/	RLA File :03/94/040/00531/AM19/	Lic.No/Date:0310823798 17.09.2018	
94 Decision :NC considered the case as per agenda and observed that AA has been issued on "Repeat basis" as informed by RA, Mumbai vide letter No. 03/94/40/531/AM19 dated 17.09.2018 .			
RA may take suitable consequential action accordingly.			

95	Case No.:8/14/85-ALC3/2018	Party Name:TIT-BIT FOODS (I) PVT.LTD.	Meet No/Date:14/85-ALC3/2018	Approved
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		29.11.2018	
HQ File :01/85/050/00127/AM19/	RLA File :03/95/040/00588/AM19/	Lic.No/Date:0310823824 18.09.2018	
Decision :NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the recommendation of Technical Authority, i.e., Tech.1, allowing the following inputs:			
Export Item			
Nutmeg Powder		43.685 MT	
Import Item			
Nutmeg (Whole)		44.12 MT	
Quality, grade and origin of import and export product should match.			
RA may take suitable consequential action accordingly.			

Case No.:10/14/85-ALC3/2018	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
HQ File :01/85/050/00129/AM19/	RLA File :03/94/040/00529/AM19/	Lic.No/Date:0310823892 19.09.2018	Defer Date: 10.01.2019
96	Decision :NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms.		
The case stands deferred to 10.01.2019.			

97	Case No.:14/14/85-ALC3/2018	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00133/AM19/	RLA File :03/94/040/00539/AM19/	Lic.No/Date:0310823893 19.09.2018	
	Decision :NC considered the case as per agenda and observed that AA has been issued on “Repeat basis” as informed by RA, Mumbai vide letter No. 03/94/40/539/AM19 dated 19.09.2018 . RA may take suitable consequential action accordingly.			

Case No.:18/14/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2018 29.11.2018	Approved
HQ File :01/85/050/00137/AM19/	RLA File :03/94/040/00530/AM19/	Lic.No/Date:0310823881 19.09.2018	
98	Decision :NC considered the case as per agenda and observed that AA has been issued on “Repeat basis” as informed by RA, Mumbai vide letter No. 03/94/40/530/AM19 dated 19.09.2018 .		
	RA may take suitable consequential action accordingly.		

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99	Case No.:17/14/85-ALC3/2018	Party Name:VIVA FOOD PRODUCTS	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00136/AM19/	RLA File :03/95/040/00581/AM19/	Lic.No/Date:0310823888 19.09.2018	
Decision : NC considered the case as per agenda and observed that AA has been issued on "Repeat basis" as informed by RA, Mumbai vide letter No. 03/94/40/581/AM19/560 dated 19.09.2018 . RA may take suitable consequential action accordingly.				

100	Case No.:12/14/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Approved
	HQ File :01/85/050/00131/AM19/	RLA File :03/95/040/00628/AM19/	Lic.No/Date:0310823981 25.09.2018	
Decision : NC considered the case as per agenda and observed that AA has been issued on "Repeat basis" as decided in terms of norms fixed in case of AA No.0310820158 dated 27.03.2018 of the firm . RA may take suitable consequential action accordingly.				

101	Case No.:25/14/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00144/AM19/	RLA File :06/24/040/00033/AM19/	Lic.No/Date:0610038988 26.09.2018	Defer Date: 10.01.2019
Decision : NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. RA, Kanpur vide his email dated 15.11.2018 has stated that the Corporate office of the firm is in Kanpur while, the manufacturing facility is located in Gurgaon, Haryana and advised to depute some technical officers from the Committee to visit the production site of the firm and assess the utilization of enzymes in the manufacturing process. The Committee decided to send the Technical Authorities to visit the production site of the firm. The case stands deferred to 10.01.2019.				

102	Case No.:35/14/85-ALC3/2018	Party Name:UNITED FOODS	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00154/AM19/	RLA File :53/24/040/00005/AM19/	Lic.No/Date:5310019860 01.10.2018	Defer Date: 10.01.2019
Decision : NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Coffee Board for examination and furnishing comments for fixation of I/O Norms. The case stands deferred to 10.01.2019.				

103	Case No.:31/14/85-ALC3/2018	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00150/AM19/	RLA File :13/24/040/00108/AM19/	Lic.No/Date:1310049113 25.10.2018	Defer Date: 10.01.2019
	Decision :NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.2 for examination and furnishing comments for fixation of I/O Norms. The case stands deferred to 10.01.2019.			

104	Case No.:20/14/85-ALC3/2018	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:14/85-ALC3/2018 29.11.2018	Status:Deferred
	HQ File :01/85/050/00139/AM19/	RLA File :03/94/040/00468/AM19/	Lic.No/Date:0310823252 24.08.2018	Defer Date: 10.01.2019
	Decision :NC considered the case as per agenda and decided to forward the application to the Technical Authority, i.e, Tech.1 for examination and furnishing comments for fixation of I/O Norms. The case stands deferred to 10.01.2019.			

Date:27.12.2018
Place:New Delhi


Pradyumna Sahu
Foreign Trade Development Officer

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